

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/666/2017/ARE-16
(Encl: (a) Recommendation of Hon'ble
Upalokayukta & Inquiry
Report of Inq. Officer, in original
(b) Connected records

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001
Date: 02/01/2021

To,

/CONFIDENTIAL/

Dr. Rajneesh Goel, IAS
Addl. Chief Secretary to Government,
Public Works, Ports and Inland Water
Transport Department,
Vikasa Soudha, Bengaluru

Respected Sir,

Sub:- Departmental inquiry against;

- 1) Sri M.G. Vijayakumar, the then Executive Engineer, (Now Retired), Karnataka Road Development Corporation Limited, Project Office, Kalaburagi;
- 2) Sri Vijayakumar Chature, Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi;
- 3) Sri Shivayogi Dollin, In-charge Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi ;
- 4) Sri Girish Kumar, Assistant Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi; and
- 5) Sri Santhosh, Assistant Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi - Reg.

Ref:- 1) Govt. Order No.ಆೋಇ 92 ಸೇಇವಿ 2017, Bengaluru dated 15/5/2017.

2) Inquiry Report dated 31/12/2020 of Additional Registrar of Enquiries-16, Karnataka Lokayukta, Bengaluru

3) Recommendation dated 01/01/2021 of Hon'ble
Upalokayukta-1, State of Karnataka, Bengaluru

Adverting to the above, I am directed to forward herewith the Recommendations of the Hon'ble Upalokayukta-I, State of Karnataka, Bengaluru, dated 01/01/2021 in original, and the Report of the Inquiry Officer, in original, along with relevant records of inquiry, as detailed below:

INDEX

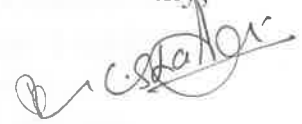
Sl. No.	Particulars of Documents	Page Nos.
	Sealed cover containing the originals of Recommendation dated 01/01/2021 of Hon'ble Upalokayukta-1, and inquiry report dated 31/12/2020	
File 1	Order Sheet File (Original)	1-20
File 2	Documents containing :	21-24
	I. Government Order No. No. 92 ಸರ್ಕಾರಿ 2017 Bengaluru dated 15/05/2017. (xerox).	
	II. Nomination order No: Uplok-1/DE/666/2017 of Hon'ble Upalokayukta-1, Bangalore dated: 19/05/2017. (xerox)	25-26
	III. First Oral Statement of DGOs 1 to 5 (original)	27-31
	IV. Covering letter of Police Inspector, Lokayukta, Kalburgi dt. 20.06.2017 along with Served Articles of Charge dt. 31/05/2017 (Original)	32-43
	V. Written Statement of DGOs 1, 3, 4 & 5 dt. 23/09/2017. (original)	44-53
	VI. Written Statement of DGO-2 dt. 18/11/2017 along with enclosures (Original 54 to 59, Xerox 60 to 63)	54-63
	VII. Application for adoption of Cross-examination of PW-2 on behalf of DGO-2 along with covering letter of Advocate for DGO-2 dated 18.11.2017. (Original)	64-68
	VIII. Second oral statement of DGOs 1, 3, 4 & 5 dt. 21/07/2018 (original)	69-72
	IX. Application of Advocate for DGO-2 dated 21.07.2018 for adoption of Cross-examination of PW-2 (Original)	73-74
	X. Second oral statement of DGO-2 dated	75

	19/09/2018 (original)	
	XI. Written Arguments of DGO-2 dated 22.10.2018 (Original)	76-84
	XII. Written Defence of DGO-1,3,4 & 5 dated 22.10.2018 (Original)	85-102
	XIII. Written Brief for DGOs 1, 3, 4 & 5 dated 18.12.2018. (Original)	103-120
File 3	Witness examined on behalf of the Disciplinary Authority	
	PW-1: Sri. Allappa, Devadurga Town, Raichur District (Complainant). (Original)	121-124
	PW-2: Sri. Oonkarmurthy, the then Deputy Registrar of Enquiries-3, KLA, Bengaluru (Scrutiny Officer) (Original)	125-126
	PW-3: Sri. Sudheendra H.S., the then Assistant Executive Engineer, Lokayukta, Bengaluru (Investigation Officer), (Original)	127-128
File 4	Documents marked on behalf Disciplinary Authority (Ex.P1 to Ex.P.44)	
	Ex.P-1: Complaint of complainant dated 11/05/2015 (original)	129
	Ex.P-2: Form No.I (complaint) dated 09/05/2015 (original)	130-131
	Ex.P-3 : Form No. II (Affidavit) dated 09/05/2015 (original)	132
	Ex.P-4: Copy of RTI information along with covering letter of Public Information Officer, KSRDCL, Bengaluru (2 sheets) (Xerox)	133-134
	Ex.P-5: Rejoinder of complainant dated 11/04/2016 (5 sheets) (Original)	135-139
	Ex.P-6: The xerox copy of information secured under RTI Act (14 sheets) (Xerox)	140-153
	Ex.P-7: 12(3) report of Karnataka Lokayukta Act, 1984 dated 03.03.2017. (Original)	154-161
	Ex.P-8: Copy of Investigation Report of IO (True copy)	162-165
File No.5	Witness examined on behalf of the DGOs	
	DW-1: Sri. M.G. Vijayakumar, the then Executive Engineer, KRDCCL, Project Office Kalburgi (DGO-1) (Original)	166-177
	DW-2: Sri. Shivayogi Dollin, I/c Executive Engineer (DGO-3) (Original)	178-189
	DW-3: Sri. Girih Kumar, Assistant Executive Engineer (DGO-4) (Original)	190-200
	DW-4: Sri. Santhosha, Assistant Engineer (DGO-5) (Original)	201-211
	DW-5: Sri. M.G. Vijayakumar Chature the then Executie Engineer, (Now retired) (DGO-2) (Original)	212-222
File 6	Documents marked on behalf of the DGO	
	Ex. D-1 : Certified copy of information secured by the complainant under RTI (Certified copy)	223

Ex. D-2 : Mahazar dated: 29.12.2015 (Original)	224-228
Ex. D-3: RTI information dated:21.11.2015 (3 sheets). (original)	229-232
Ex.D-4: Copy of CTC of DGO-1 dated 17.07.2014 (reporting) (Xerox)	233-234
Ex. D-5: CTC of DGO-1 dated 28.02.2015 (Retiring) (Original)	235-236
Ex. D-6: Copy of relieving order of DGO-1 dated 26.02.2015 (Xerox)	237
Ex. D-7: Copy of Contract for consultancy services (True copy)	238-303
Ex. D-8: True copy of (1) Deputation order, (2) reliving Order (3) CTC (4) Officer Order (5) relieving order (6) CTC (7) reposting order (8) CTC/handing over charge pertains to DGO-3. (True copy)	304-314
Ex. D-9: True copy of CTC dated 30.08.2017 and CTC dtd 31.07.2010 pertains to DGO-4 (True copy)	315-318
Ex. D-10: Copies of three electroic measurement book pertains to DGO-4 (True copy)	319-489
Ex. D-11: Copy of Circular dated 10.05.2012 (True copy)	490-491
Ex. D-12: Eleven photos taken at the time of Inspection (Original)	492
Ex. D-13: Copy of CTC of DGO-2 dated 03.01.2014 (Joining) (Self attested xerox)	493-494
Ex. D-14: Copy of CTC of DGO-2 dated 17.07.2014 (relieving) (Self attested xerox)	495-496

Receipt of the Recommendation of the Hon'ble Upalokayukta-I, along with the Report of the Inquiry Officer in a sealed cover and the connected inquiry records, as mentioned above, may please be acknowledged, at the earliest.

Yours faithfully,



(USHARANI)

Registrar,
Karnataka Lokayukta,
Bengaluru.

Copy to

Addl. Registrar of Enquiries - 16, Karnataka Lokayukta, Bengaluru along with copy of recommendation, for information and further necessary action.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/666/2017/ARE-16

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **01/01/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;

- 1) Sri M.G. Vijayakumar, the then Executive Engineer, (Now Retired), Karnataka Road Development Corporation Limited, Project Office, Kalaburagi;
- 2) Sri Vijayakumar Chature, Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi;
- 3) Sri Shivayogi Dollin, In-charge Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi;
- 4) Sri Girish Kumar, Assistant Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi; and
- 5) Sri Santhosh, Assistant Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi - Reg.

- Ref:- 1) Govt. Order No.ಆಒಇ 92 ಸೇಇವಿ 2017, Bengaluru dated 15/5/2017.
- 2) Nomination order No.UPLOK-1/DE/666/2017, Bengaluru dated 19/5/2017 of Upalokayukta-1, State of Karnataka, Bengaluru
 - 3) Inquiry Report dated 31/12/2020 of Additional Registrar of Enquiries-, Karnataka Lokayukta, Bengaluru

The Government by its order dated 15/5/2017 initiated the disciplinary proceedings against (1) Sri M.G. Vijayakumar, the then Executive Engineer, (Now Retired), Karnataka Road Development Corporation Limited, Project Office, Kalaburagi; (2) Sri

Vijayakumar Chature, Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi; (3) Sri Shivayogi Dollin, In-charge Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi; (4) Sri Girish Kumar, Assistant Executive Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi; and (5) Sri Santhosh, Assistant Engineer, Karnataka Road Development Corporation Limited, Project Office, Kalaburagi (hereinafter referred to as Delinquent Government Officials 1 to 5, for short as DGO-1, DGO-2, DGO-3, DGO-4 and DGO-5 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/666/2017, Bengaluru dated 19/5/2017 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 to 5 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order No.UPLOK-1&2/DE/Transfers/2020, the Additional Registrar of Enquiries-16, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGOs 1 to 5.

3. The DGO-1 Sri M.G. Vijayakumar, the then Executive Engineer, (Now Retired); DGO-2 Sri Vijayakumar Chature, Executive Engineer; DGO-3 Sri Shivayogi Dollin, In-charge Executive Engineer; DGO-4 Girish Kumar, Assistant Executive Engineer; and DGO-5 Sri Santhosh, Assistant Engineer – All of

Karnataka Road Development Corporation Limited, Project Office,
Kalaburagi were tried for the following charges:-

“That, you DGO (1) Sri M.G. Vijayakumar, the then Executive Engineer, (Now Retired) Karnataka Road Development Corporation Limited Project Office, Kalaburagi; you DGO (2) Sri Vijayakumar Chature, Executive Engineer, you DGO (3) Sri Shivayogi Dollin, I/c. Executive Engineer, you DGO (4) Sri Girish Kumar, Assistant Executive Engineer and you DGO (5) Sri. Santhosha, Assistant Engineer all working in KRIDCL., Project Office, Kalaburgi have committed the following misconduct:

(i) There is no material to show that the said recommendation vide letter No. IIIELTD/KRDCL./DRNI/WR/Kalburagi District (SH-15/26/2014 dtd. 12.11.2014 submitted by the consultants for converting the walk way width (0.95 Meters on each side of the road) as a road, is approved by the higher authorities/Government who has given administrative approval. Except the revised cross section of the road with drain, there is no such revised estimate to prepare revising the financial implications of the road work.

(ii) You DGOs have not produced copy of the M.B. Book to show the actual measurements recorded at the site;

(iii) The average actual width of the road in Devadurga Municipal Area is 11.44 Meters. The Investigating Officer has stated that the width of road as per specification is 11.00 Meters. As per the letter

dated 21.11.2015 of the Executive Engineer, KRDC, Kalaburgi, addressed to the Public Information Officer (produced by the complainant along with rejoinder), the total tar road width is stated to be 11.90 Meters. There are discrepancies with respect to the width of the road & the same is not in accordance with the specification claimed by you DGOs and


(iv) In the documents produced by you DGOs, the dates on which they were signed are not mentioned.

Thus you DGOs 1 to 5, being Government /public servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants and thus committed misconduct as enumerated U/R 3(1) of Karnataka Civil Service (Conduct) Rules 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-16) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has failed to prove the above charges against DGO-1 Sri M.G. Vijayakumar, the then Executive Engineer, (Now Retired); DGO-2 Sri Vijayakumar Chature, Executive Engineer; DGO-3 Sri Shivayogi Dollin, In-charge Executive Engineer; DGO-4 Girish Kumar, Assistant Executive Engineer; and DGO-5 Sri Santhosh, Assistant Engineer – All of Karnataka Road Development Corporation Limited, Project Office, Kalaburagi.

5. On re-consideration of report of inquiry and considering the totality of circumstances, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.
6. It is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate the DGO-1 Sri M.G. Vijayakumar, the then Executive Engineer, (Now Retired); DGO-2 Sri Vijayakumar Chature, Executive Engineer; DGO-3 Sri Shivayogi Dollin, In-charge Executive Engineer; DGO-4 Girish Kumar, Assistant Executive Engineer; and DGO-5 Sri Santhosh, Assistant Engineer – All of Karnataka Road Development Corporation Limited, Project Office, Kalaburagi of the aforesaid charges.
7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)
Upalokayukta,
State of Karnataka,
Bengaluru

ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ. ಉಪಲೋಕ್-1/ಡಿಇ-666/2017/ಎ.ಆರ್.ಇ-16

ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,
ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,
ಬೆಂಗಳೂರು-560001,
ದಿನಾಂಕ: 31.12.2020.

ವಿಚಾರಣಾ ವರದಿ

ಉಪಸ್ಥಿತರು: ಸೆಲ್ವಕುಮಾರ್.ಸಿ, ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-16,
ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು.

ವಿಷಯ: ಆ.ಸ.ನಂ-1) ಶ್ರೀ ವಿಜಯಕುಮಾರ್ ಚತುರೆ, ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ (2) ಶ್ರೀ ಎಂ.ಜಿ. ವಿಜಯಕುಮಾರ್, ಹಿಂದಿನ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ (ಹಾಲಿ ನಿವೃತ್ತ) (3) ಶ್ರೀ ಶಿವಯೋಗಿ ಡೊಳ್ಳಿನ್, ಪ್ರಭಾರ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ (4) ಶ್ರೀ ಗಿರೀಶ್ ಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ ಮತ್ತು (5) ಶ್ರೀ ಸಂತೋಷ್, ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ ರವರುಗಳ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ:
1. ಕಂಪ್ಲೆಂಟ್/ಉಪಲೋಕ್/ಜಿಎಲ್‌ಬಿ/2243/2015/ಡಿಆರ್‌ಇ-3
ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984 ರ ಕಲಂ 12(3)
ರನ್ವಯ ವರದಿ ದಿನಾಂಕ: 03/03/2017.
 2. ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಲೋಇ 92 ಸೇಇವಿ 2017
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 15/05/2017.
 3. ನಾಮನಿರ್ದೇಶನ ಸಂಖ್ಯೆ.ಉಪಲೋಕ್-1/ಡಿಇ/666/2017,
ಬೆಂಗಳೂರು ದಿನಾಂಕ: 19/05/2017.
 4. Note No.Uplok-1 & 2/DE/Transfers/
2020, dated 28/05/2020.

* * * *

ಈ ದೂರನ್ನು, ದೂರುದಾರರಾದ ಶ್ರೀ ಅವಲಪ್ಪ ಬಿನ್ ಬಸವಗೌಡ, ಗೌತಮಿಓಣಿ, ದೇವದುರ್ಗ ತಾಲ್ಲೂಕು ರವರು, ಕಲಬುರಗಿಯ ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿಯ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-1 ಶ್ರೀ ವಿಜಯಕುಮಾರ್ ಚತುರೆ, ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ (2) ಶ್ರೀ ಎಂ.ಜಿ. ವಿಜಯಕುಮಾರ್, ಹಿಂದಿನ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾಕಛೇರಿ, ಕಲಬುರಗಿ (ಹಾಲಿ ನಿವೃತ್ತ) (3) ಶ್ರೀ ಶಿವಯೋಗಿ ಡೊಳ್ಳನ್, ಪ್ರಭಾರ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ (4) ಶ್ರೀ ಗಿರೀಶ್ ಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ ಮತ್ತು (5) ಶ್ರೀ ಸಂತೋಷ್, ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ ರವರುಗಳ ವಿರುದ್ಧ ದೂರನ್ನು ಸಲ್ಲಿಸಿ, ಸದರಿ ದೂರಿನಲ್ಲಿ ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಅಧಿಕಾರಿಗಳಿಂದ ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮದಡಿ ಮಾಹಿತಿ ಪಡೆಯಲಾಗಿ, ದೇವದುರ್ಗ ಪುರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಕೆಆರ್‌ಡಿಸಿಎಲ್ ನಿಂದ ಕೈಗೊಳ್ಳಲಾಗಿರುವ, ದೇವದುರ್ಗದಿಂದ ಹತ್ತಿಗುಡೂರು ಕ್ರಾಸ್‌ವರೆಗಿನ ರಸ್ತೆ ಹಾಗೂ ಡ್ರೈನೇಜ್ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಯ ರಸ್ತೆಯನ್ನು 11 ಮೀಟರ್ ಅಗಲಕ್ಕೆ ಹಾಗೂ ರಸ್ತೆಯ ಉದ್ದಕ್ಕೂ ಡ್ರೈನೇಜನ್ನು ರಸ್ತೆಯ ಎರಡೂ ಬದಿ ಒಟ್ಟು 5.00 ಮೀಟರ್ ಅಗಲಕ್ಕೆ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದಾಗಿ ದೂರು ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ದೂರನ್ನು ದಾಖಲಿಸಿಕೊಂಡು ಲೋಕಾಯುಕ್ತ ಕಛೇರಿಯ ತಾಂತ್ರಿಕ ವಿಭಾಗದವರಿಂದ ತನಿಖೆ ಕೈಗೊಂಡಾಗ, ದೇವದುರ್ಗ ಮುನಿಸಿಪಲ್ ಏರಿಯ 11.44 ಮೀಟರ್ ಅಗಲ ಅಂದರೆ ದೂರಿನಲ್ಲಿ ನಮೂದಿಸಲಾದ ಅಗಲ 11 ಮೀಟರ್‌ಗಿಂತ ಹೆಚ್ಚಿಗೆ ಇರುತ್ತದೆಂದು, ರಸ್ತೆಯ ಎರಡೂ ಬದಿಯ ಡ್ರೈನ್‌ಗಳು 2.10 ಮೀಟರ್ ಅಗಲವಿರುತ್ತದೆಂದು,

ದೂರುದಾರರಿಗೆ ರಸ್ತೆ ಬದಿ ಡ್ರೈನೇಜ್ 5.00 ಮೀಟರ್ ಇರುವುದಾಗಿ ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿಯವರು ಸುಳ್ಳು ಮಾಹಿತಿ ನೀಡಿದ್ದು, ಅದರಂತೆ, ದೂರುದಾರರು ದೂರು ದಾಖಲಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ದೂರುದಾರರು ಮಾಡಿರುವ ಆಪಾದನೆಗಳು ರುಜುವಾತಾಗುವುದಿಲ್ಲ ಹಾಗೂ ಯಾವುದೇ ಹಣ ದುರುಪಯೋಗವಾಗಿರುವುದಿಲ್ಲ ಎಂದು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದರೆ, ಈ ಬಗ್ಗೆ ತನಿಖಾಧಿಕಾರಿಯವರು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆಗೊಂಡ ಮಂಜೂರಾದ ಅಂದಾಜು ಪ್ರತಿಗಳನ್ನಾಗಲೀ ಅಥವಾ ನಿರ್ವಹಿಸಲಾದ ಕೆಲಸದ ಅಳತೆಗಳನ್ನು ನಮೂದಿಸಲಾದ ಆಳತೆ ಪುಸ್ತಕಗಳನ್ನು ಸಹ ಸಂಬಂಧಿಸಿದವರಿಂದ ಪಡೆದುಕೊಳ್ಳದೇ ತನಿಖೆ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವರದಿಯನ್ನು ಒಪ್ಪಲು ಬರುವುದಿಲ್ಲವೆಂದು, ದೂರುದಾರರ ದೂರಿನ ಕುರಿತು ಎದುರುದಾರರುಗಳಿಂದ ಹೇಳಿಕೆ ಪಡೆಯಲಾಗಿದ್ದು, ಸದರಿ ಹೇಳಿಕೆಯನ್ನು ಪರಿಗಣಿಸಲು ಬರುವುದಿಲ್ಲವೆಂದು ವರದಿ ಮಾಡಲಾಗಿದೆ, ಅಲ್ಲದೆ, ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಹಲವು ನ್ಯೂನತೆಗಳು ಕಂಡುಬಂದಿರುವುದಾಗಿ ವರದಿ ಮಾಡಿರುತ್ತಾರೆ. ಸದರಿ ಅಧಿಕಾರಿಗಳ ಮೇಲೆ ಮಾಡಿರುವ ದೂರಿನ ತನಿಖಾ ವರದಿ, ಸದರಿ ಅಧಿಕಾರಿಗಳು ನೀಡಿರುವ ಸಮಜಾಯಿಷಿ ಹೇಳಿಕೆಯೊಂದಿಗೆ ಲಭ್ಯವಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ-1 ರಿಂದ 5 ರವರುಗಳು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿ ದುರ್ನತೆ ಎಸಗಿರುವುದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ, ಸರ್ಕಾರಕ್ಕೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಅಧಿನಿಯಮದ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಉಲ್ಲೇಖ (1)ರಲ್ಲಿ ಕಾಣಿಸಿದಂತೆ, ವರದಿ ಸಲ್ಲಿಸಿದ್ದಾಗಿ, ಸದರಿ ವರದಿಯನ್ವಯ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಆದೇಶ ದಿನಾಂಕ: 15.05.2017. ರಂದು, ಮಾನ್ಯ ಉಪಲೋಕಾಯುಕ್ತ-1 ರವರಿಗೆ ವಿಚಾರಣೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ

ಕೋರಿದ್ದು, ಮಾನ್ಯ ಉಪಲೋಕಾಯುಕ್ತ-1 ರವರು ದಿನಾಂಕ: 19/05/2017 ರಂದು ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-10 ರವರಿಗೆ ವಿಚಾರಣೆ ಮಾಡಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ (3)ರಲ್ಲಿ ನಾಮನಿರ್ದೇಶನ ಮಾಡಿದ್ದು, ಉಲ್ಲೇಖ (4) ರಂತೆ ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-10 ರವರಿಂದ ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರವಾದ ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-16 ರವರಿಗೆ ವರ್ಗಾವಣೆಗೊಂಡಿರುತ್ತದೆ.

3) ನಾಮನಿರ್ದೇಶನದ ಆದೇಶದಂತೆ, ಆ.ಸ.ನೌ.ರವರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆ (Articles of Charge) ಅನ್ನು ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-10 ರವರು ರಚಿಸಿದ್ದು, ಸದರಿ ದೋಷಾರೋಪಣೆಯು ಅನುಬಂಧ-1 ಮತ್ತು ಅನುಬಂಧ-2 ರೊಂದಿಗೆ ದುರ್ನಡತೆ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ವಿವರಗಳುಳ್ಳ ಆರೋಪವನ್ನು ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರುಗಳಿಗೆ ದಿನಾಂಕ: 31/05/2017 ರಂದು ಕಳುಹಿಸಿದ್ದು, ಅವು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತದೆ.

ANNEXURE NO. 1

CHARGE

2. That, you DGO (1) Sri **M.G. Vijayakumar**, the then Executive Engineer, (Now Retired) Karnataka Road Development Corporation Limited Project Office, Kalaburgi; you DGO (2) Sri **Vijayakumar Chature**, Executive Engineer, you DGO (3) Sri **Shivayogi Dollin**, I/c Executive Engineer, you DGO (4) Sri **Girish Kumar**, Assistant Executive Engineer and you

DGO (5) **Sri. Santhosha**, Assistant Engineer, all working in KRIDCL., Project Office, Kalaburgi have committed the following misconduct:

(i) There is no material to show that the said recommendation vide letter No. IIIELTD/KRDCL/DRNI/WR/Kalburgi District (SH-15/26/2014 dtd. 12.11.2014 submitted by the consultants for converting the walk way width (0.95 Meters on each side of the road) as a road, is approved by the higher authorities/Government who has given administrative approval. Except the revised cross section of the road with drain, there is no such revised estimate to prepare revising the financial implications of the road work.

(ii) You DGOs have not produced copy of the M.B. Book to show the actual measurements recorded at the site.

(iii) The average actual width of the road in Devadurga Municipal Area is 11.44 Meters. The Investigating Officer has stated that the width of road as per specification is 11.00 Meters. As per the letter dated 21.11.2015 of the Executive Engineer, KRDCL, Kalaburgi, addressed to the Public Information Officer (produced by the complainant along with rejoinder), the total tar road width is stated to be 11.90 Meters. There are discrepancies with respect to the width of the road

& the same is not in accordance with the specification claimed by you DGOs and

(iv) In the documents produced by you DGOs, the dates on which they were signed are not mentioned.

Thus you **DGOs 1 to 5**, being Government /public servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants and thus committed misconduct as enumerated U/R 3(1) of Karnataka Civil Service (Conduct) Rules 1966.

ANNEXURE NO. II
STATEMENT OF IMPUTATIONS OF MISCONDUCT

3. An investigation was taken up under Section 9 of the Karnataka Lokayukta Act, on the basis of complaint filed by Shri. Alaveppa S/o Basanagowda, No. 6-1-54, Gouthami Oni, Devadurga Post, Devadurga Taluk, Raichur District (hereinafter referred to as 'complainant' for short) against (1) Shri. Vijayakumar Chature, Executive Engineer, Karnataka Road Development Corporation Ltd., Project Office, Kalaburgi, (2) Shri. M.G. Vijayakumar, Executive Engineer, Karnataka Road Development Corporation Ltd., Project Office, Kalaburgi, (3) Shri. Shivayogi Dollin, I/c Executive Engineer, Karnataka Road Development Corporation Ltd., Project Office, Kalaburgi, (4) Shri. Girish Kumar, Assistant Executive Engineer, Karnataka Road Development Corporation Ltd., Project Office, Kalaburgi, & (5) Shri. Santhosha, Assistant Engineer, Karnataka Road Development Corporation Ltd., Project Office, Kalaburgi.

4. The allegation in the complaint is that the road work from Devadurga to Hattigooduru cross is undertaken by the KRDCCL, Kalaburgi. As per the information provided to the complainant by the authorities under the RTI Act, the road to an extent of 800 Meters within the limits of Devadurga Municipality is 11 Meters in width and the width of the drainage on either side of the road in all is 5 Meters. But the DGOs by constructing drainage of 3 Feet has facilitated the contractor to gain more profits.

5. The matter was referred to Chief Engineer, Technical Audit Cell, Karnataka Lokayukta, Bengaluru. By conducting spot inspection on 29.12.2015, the I.O. - Sri. H.S. Sudheendra, Assistant Executive Engineer-2 has reported that the average actual width of the road in Devadurga Municipal Area is 11.44 Meters which is more than the specified road width of 11 Meters. Further states that the drain of width 2.10 Meters in all is formed on both side of the road. Further states that, the Information Officer has provided wrong information stating that the width of the drainage in all is 5 Meters and therefore the complainant under the wrong impression has filed this complaint. Therefore has opined that the complaint allegations are not substantiated and no money is misused. Even though the I.O. has collected some documents pertaining to the alleged work of road and drainage construction, the actual approved estimate which is signed by the officers and officials preparing them and counter signed by the Competent Authority is not collected. Also the Measurement Books showing recording of actual measurements by the Field Engineer are not produced. Without there being basic reference documents, the I.O. has given his report. Also there is difference in the sanctioned width of the tar road stated by the I.O.

(11 Meters) and the width stated in the comments of the DGOs (11.90 Meters). Therefore the report of Technical Audit Cell cannot be relied upon.

6. The complainant has submitted his say upon the report of Chief Engineer, Technical Audit Cell reiterating the complaint allegations. He has also produced copies of the information provided by the Information Officer KRDCL. The information provided dated 25.01.2016 go to show that the alleged road work (improvement of Vanamarpalli-Raichur road (S.H. 15) from Kollur to Devadurga from Ch- 260 + 160 to 167 + 934 for a length of 7.234 K.M. in Raichur District) has been taken up under Package-1 and has been given administrative approval vide order of the Government No. PWD 151 EAP 2011, Bengaluru dated 09.11.2012.

7. Thereafter, comments were called from the officers who have executed the alleged work namely DGOs 1 to 5.

8. The DGO no.1 has not claimed the endorsement sent by this office and therefore his comments was taken as not filed.

9. The DGO no.2 has submitted his comments dtd. 29.11.2016 stating that he has not worked at KRDCL, Kalaburgi during the period of alleged work.

10. The DGOs 3 to 5 have submitted similar comments dated 28.10.2016, 26.10.2016 & 22.10.2016 respectively. In the comments it is stated that;

(i) **As per the Detailed Project Report (DPR) ----**

Width of the tar road is 7 Meters,

Width of Paved Shoulders on either side is 1.50 Meters, in all 3 Meters,

Width of Walk Way with drain on both sides of the road in all is 4 Meters.

The total width of the road is 14 Meters

(ii) **As per the plan issued by the consultants (M/s IIIIE Ltd.);**

The width of the tar road is 7 Meters

Width of Paved Shoulders on either side is 1.50 Meters, in all 3 Meters,

Width of drain on both sides of the road in all is 2.10 Meters (1.05 Meters on either side of the road).

Width of the walk way on both side of the road in all is 1.90 Meters (0.95 Meters on either side of the road)

The total width of the road is 14 Meters.

Further, in the report of DGO no.3 submitted along with comments, it is stated that in Devadurga town limits the details of road width as per the project report is - width of road - 7 m road + (1.5 m+1.5m) paved shoulder on either and (2M+2m) walkway (including drain) on either side and total width of the road is 14.00 m. But during construction, it was opined during discussion that footpath is not needed as there are no schools, colleges, inhabitants and hospitals are not located on Devadurga to Hoattigudur road. Hence it was opined that instead of footpath it will be beneficial to increase the width of the road and also to provide CC drain as per the drawing. Accordingly PMC consultants team leader M/s IIIIE

Ltd., Bengaluru have recommended and submitted the revised cross section vide letter No. IIIELTD/KRDCL/DRNI/WR/Kalburgi District (SH-15/26/2014 dtd. 12.11.2014 & accordingly work is executed.

11. On perusal of the materials on record, the following discrepancies are found in the execution of the alleged road work within the Municipal Limits of Devadurga Municipality;

- There is no material to show that the above said recommendation so submitted by the consultants for converting the walk way width (0.95 Meters on each side of the road) as a road, is approved by the higher authorities/Government who has given administrative approval. Except the revised cross section of the road with drain, there is no such revised estimate prepared revising the financial implications of the road work.
- The DGOs have not produced copy of the M.B. Book to show the actual measurements recorded at the site.
- Chief Engineer, Technical Audit Cell/I.O. in his report states that the average actual width of the road in Devadurga Municipal Area is 11.44 Meters. He has stated that the width of road as per specification is 11.00 Meters. As per the letter dated 21.11.2015 of the Executive Engineer, KRDCL, Kalaburgi, addressed to the Public Information Officer (produced by the complainant along with rejoinder), the total tar road width is stated to be 11.90 Meters. There are discrepancies with respect to the width of the road & the

same is not in accordance with the specification claimed by the DGOs.

- The authorities who have signed the documents produced by the DGOs have not mentioned the dates on which they were signed.

12. In view of the above discrepancies, the comments of DGOs 3 to 5 cannot be accepted at this stage. The DGO no.1 has refused to receive this office endorsement and therefore his comments is taken as not filed. Adverse inference is to be drawn against the DGO no.1 for the above said discrepancies. The DGO no.1 had retired on 28.02.2015. The alleged work execution is of the year 2015 and 4 years have not been lapsed from the date of incident, action can be initiated against him as per Rule 214(2)(b) of KCSRs.

13. The DGO 2 states that he has not worked at KRDC, Kalaburgi during the execution of alleged work. He has not given his tenure of work at KRDC, Kalaburgi. The Executive Engineer vide his letter dated 08/14-07-2015 submitted to I.O. has given the name of DGO 2 stating that he is also the officer who have executed the alleged work. Therefore, the comments of DGO 2 cannot be accepted at this stage. Therefore, there are prima-facie materials to indict DGOs 1 to 5 for the above said discrepancies in execution of the alleged road work. Hence, the DGOs 1 to 5 have failed to maintain absolute integrity, devotion to duty and have acted in a manner which is unbecoming of a Government Servant for which they have made themselves liable for departmental action.

14. Since the said facts and material on record prima-facie show that the DGOs 1 to 5 have committed misconduct as per Rule 3(1) of the KCS (Conduct) Rules, 1966, a report u/s 12(3) of Karnataka Lokayukta Act, was sent to the Competent Authority with a recommendation to initiate disciplinary proceedings against the DGOs 1 to 5 i.e., (1) Shri. M.G. Vijayakumar, the then Executive Engineer (Now Retired), Karnataka Road Development Corporation Ltd., Project Office, Kalaburgi (2) Shri. Vijayakumar Chature, Executive Engineer, (3) Shri. Shivayogi Dollin, I/c Executive Engineer, (4) Shri. Girish Kumar, Assistant Executive Engineer and (5) Shri. Santhosha, Assistant Engineer, all working in KRIDCL Project Office, Kalaburgi and entrust the enquiry to this Authority Under Rule 14-A of Karnataka Civil Services (Classification, Control and Appeals) Rules 1957 along with sanction as required under Rule 214(2)(i) of KCSRs against DGO no.1, as he had already retired from service on 28.02.2015. In turn the Competent Authority initiated disciplinary proceedings against the DGOs 1 to 5 and entrusted the enquiry to this Institution vide reference no. 1 and Hon'ble Upalokayukta nominated this enquiry Authority, to conduct enquiry and report vide reference No. 2. **Hence, this charge.**

4) ಈ ಮೇಲ್ಕಂಡ ದೋಷಾರೋಪಣೆ (ಆರ್ಟಿಕಲ್ಸ್ ಆಫ್ ಚಾರ್ಜ್) ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರಿಗೆ ಕಳುಹಿಸಿದ್ದು, ಅದು ಜಾರಿಯಾದ ನಂತರ ಆ.ಸ.ನೌ-4 ಮತ್ತು 5 ರವರುಗಳು ದಿನಾಂಕ 23.06.2017 ರಂದು, ಆ.ಸ.ನೌ-1 ರವರು ದಿನಾಂಕ 22.07.2017 ರಂದು, ಆ.ಸ.ನೌ-2 ರವರು ದಿನಾಂಕ 23.09.2017 ರಂದು ಮತ್ತು ಆ.ಸ.ನೌ-3 ರವರು ದಿನಾಂಕ 23.09.2017 ರಂದು

ಹಾಜರಾಗಿದ್ದು, ಸದರಿಯವರುಗಳ ಪ್ರಥಮ ಮೌಖಿಕ ಹೇಳಿಕೆ, ನಿಯಮ-11 ಕೆ.ಸಿ.ಎಸ್. ಸಿಸಿಎ ರೂಲ್ಸ್ ಅಡಿಯಲ್ಲಿ ದಾಖಲಿಸಲಾಗಿರುತ್ತದೆ. ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರುಗಳು ತಪ್ಪೊಪ್ಪಿಕೊಳ್ಳದೆ ಆರೋಪಗಳ ವಿಚಾರಣೆಯನ್ನು ಬಯಸಿರುತ್ತಾರೆ.

5) ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರುಗಳಿಗೆ ದಾಖಲೆಗಳ ಪರಿಶೀಲನೆ ಮತ್ತು ಶೋಧನೆಗಾಗಿ ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ.

6) ಮೇಲ್ಕಂಡ ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಆ.ಸ.ನೌ-1, 3 ರಿಂದ 5 ರವರುಗಳು ತಮ್ಮ ಪರವಾಗಿ ದಿನಾಂಕ 23/09/2017 ರಂದು ಜಂಟಿಯಾಗಿ ರಕ್ಷಣಾ ಹೇಳಿಕೆಗಳನ್ನು ಮತ್ತು ಆ.ಸ.ನೌ-2 ರವರು ತಮ್ಮ ಪರವಾಗಿ ಪ್ರತ್ಯೇಕವಾದ ರಕ್ಷಣಾ ಹೇಳಿಕೆ ಸಲ್ಲಿಸಿದ್ದು, 1 ರಿಂದ 5ನೇ ಆ.ಸ.ನೌ ರವರುಗಳು ಸದರಿ ಆಪಾದನೆಗಳನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ಅಲ್ಲಗಳೆದಿರುತ್ತಾರೆ.

7) ಈ ವಿಚಾರಣೆಯಲ್ಲಿ, ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರುಗಳ ವಿರುದ್ಧ ಆರೋಪಿಸಲಾದ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಮಂಡನಾಧಿಕಾರಿಗಳು ತಮ್ಮ ಪರವಾಗಿ (1) ಶ್ರೀ ಅಲ್ಲಪ್ಪ (ದೂರುದಾರರು) ದೇವದುರ್ಗ ನಗರ, ರಾಯಚೂರು ಜಿಲ್ಲೆ ರವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು ನಿ.ಪಿ.1 ರಿಂದ 6 ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಗುರ್ತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. (2) ಶ್ರೀ ಓಂಕಾರಮೂರ್ತಿ, ಹಿಂದಿನ ಉಪ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-3, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಬೆಂಗಳೂರು (Scrutiny Officer) ರವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-2 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು, ನಿ.ಪಿ.7 ದಾಖಲೆಯನ್ನು ಮತ್ತು (3) ಶ್ರೀ ಸುಧೀಂದ್ರ ಹೆಚ್.ಎಸ್. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ

ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು (ತನಿಖಾಧಿಕಾರಿ) ಗಳನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-3 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು ನಿ.ಪಿ.8 ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಪಿ.ಡಬ್ಲ್ಯೂ-1 ರವರ ಪಾಟೀ ಸವಾಲಿನಲ್ಲಿ ಆಪಾದಿತರ ಪರವಾಗಿ ವಕೀಲರು ನಿ.ಡಿ-1 ರಿಂದ 3ರ ವರೆಗಿನ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

8) ಆ.ಸ.ನೌ.-1 ರವರು ತಮ್ಮ ಪರವಾಗಿ ತಾವೇ ಡಿ.ಡಬ್ಲ್ಯೂ-1 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿದಿದ್ದು, ನಿ.ಡಿ.-4 ರಿಂದ 7 ರವರೆಗಿನ ದಾಖಲಾತಿಗಳನ್ನು, ಆ.ಸ.ನೌ.-3 ರವರು ತಮ್ಮ ಪರವಾಗಿ ತಾವೇ ಡಿ.ಡಬ್ಲ್ಯೂ-2 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿದಿದ್ದು ನಿ.ಡಿ.-8 ಎಂದು ದಾಖಲಾತಿಯನ್ನು, ಆ.ಸ.ನೌ.-4 ರವರು ತಮ್ಮ ಪರವಾಗಿ ತಾವೇ ಡಿ.ಡಬ್ಲ್ಯೂ-3 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿದಿದ್ದು ನಿ.ಡಿ.-9 ಎಂದು ದಾಖಲಾತಿಯನ್ನು, ಆ.ಸ.ನೌ.-5 ರವರು ತಮ್ಮ ಪರವಾಗಿ ತಾವೇ ಡಿ.ಡಬ್ಲ್ಯೂ-4 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿದಿದ್ದು ನಿ.ಡಿ.-10 ರಿಂದ 12 ದಾಖಲಾತಿಗಳನ್ನು, ಆ.ಸ.ನೌ.-2 ರವರು ತಮ್ಮ ಪರವಾಗಿ ತಾವೇ ಡಿ.ಡಬ್ಲ್ಯೂ-5 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿದಿದ್ದು ನಿ.ಡಿ.-13 ಮತ್ತು 14 ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

9) ಉಭಯ ಪಕ್ಷದವರ ಪರವಾಗಿ ವಾದ ವಿವಾದವನ್ನು ಆಲಿಸಲಾಯಿತು ಮತ್ತು ಆ.ಸ.ನೌ.-1 ರಿಂದ 5 ರವರುಗಳ ಪರ ಸಲ್ಲಿಸಿರುವ ಲಿಖಿತವಾದವನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು.

10) ಈ ಕೆಳಕಂಡ ಅಂಶವು ನನ್ನ ನಿರ್ಣಯಕ್ಕೆ ಉದ್ಭವಿಸಿರುತ್ತದೆ.

ಅಂಶ-1: ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರವು ಆ.ಸ.ನೌ 1 ರಿಂದ 5 ರವರುಗಳ ಮೇಲೆ ಆಪಾದಿಸಲಾದ ಎಲ್ಲಾ ಆರೋಪಗಳನ್ನು ರುಜುವಾತುಪಡಿಸಿದೆಯೇ?

ಅಂಶ-2: ಆದೇಶವೇನು?

11) ವಾದ ವಿವಾದದ ನಂತರ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು ಮತ್ತು ಲಭ್ಯವಿರುವ ಮೌಖಿಕ ಮತ್ತು ದಸ್ತಾವೇಜು ಸಾಕ್ಷ್ಯವನ್ನು ಪರಿಶೀಲಿಸಲಾಯಿತು.

12) ಮೇಲ್ಕಂಡ ಪ್ರಶ್ನೆಗಳಿಗೆ ಕೆಳಗೆ ಚರ್ಚಿಸಿರುವ ಕಾರಣಗಳಿಂದ ಉತ್ತರವು ಈ ಕೆಳಕಂಡಂತಿದೆ.

ಅಂಶ 1: ನಕಾರಾತ್ಮಕವಾಗಿದೆ.

ಅಂಶ 2: ಅಂತಿಮ ಆದೇಶದಂತೆ

ಕಾರಣಗಳು:

13) ಈ ಪ್ರಕರಣದಲ್ಲಿ ಆ.ಸ.ನೌ.-1 ರಿಂದ 5 ರವರುಗಳ ವಿರುದ್ಧ ಆರೋಪಿಸಲಾದ ಆರೋಪಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಮಂಡನಾಧಿಕಾರಿಗಳು ತಮ್ಮ ಪರವಾಗಿ (1) ಶ್ರೀ ಅಲ್ಲಪ್ಪ (ದೂರುದಾರರು) ದೇವದುರ್ಗ ನಗರ, ರಾಯಚೂರು ಜಿಲ್ಲೆ ರವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು, ನಿ.ಪಿ.1 ರಿಂದ 6 ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು (2) ಶ್ರೀ ಓಂಕಾರಮೂರ್ತಿ, ಹಿಂದಿನ ಉಪ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-3, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು (Scrutiny Officer) ರವರನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-2 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು ನಿ.ಪಿ.7 ದಾಖಲೆಯನ್ನು ಮತ್ತು (3) ಶ್ರೀ ಸುಧೀಂದ್ರ ಹೆಚ್.ಎಸ್. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು (ತನಿಖಾಧಿಕಾರಿ) ಗಳನ್ನು ಪಿ.ಡಬ್ಲ್ಯೂ-3 ಎಂದು ಸಾಕ್ಷ್ಯ ನುಡಿಸಿಕೊಂಡು, ನಿ.ಪಿ.8 ದಾಖಲೆಗಳನ್ನು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ನಿ.ಪಿ-1 ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ

ದೂರು, ನಿ.ಪಿ-2 ದಿ: 09.05.2015ರ ಪ್ರಪತ್ರ-1 ಮತ್ತು ನಿ.ಪಿ-3 ದಿ: 09.05.2015 ರ ಪ್ರಪತ್ರ-2, ನಿ.ಪಿ-4 ದಿ:20.02.2015 ರ ಆರ್.ಟಿ.ಐ ಮಾಹಿತಿ (2 ಪುಟಗಳು) ಶ್ರೀ ಗೋಪಾಲರಾವ್ ಬಿ.ಎಂ., ಸಾರ್ವಜನಿಕ ಮಾಹಿತಿ ಅಧಿಕಾರಿ, ಕರಅನಿನಿ, ಬೆಂಗಳೂರು ರವರು ದೂರುದಾರರಿಗೆ ದೇವದುರ್ಗದಿಂದ ಹತ್ತಿಗುಡೂರ ಕ್ರಾಸ್ ವರೆಗಿನ ರಸ್ತೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನೀಡಿದ ಮಾಹಿತಿಗಳ ಬಗ್ಗೆ ಇರುವ ಪತ್ರದ ನಕಲು, ನಿ.ಪಿ-5 ದಿ: 11.04.2016 ರ ದೂರುದಾರರ ಪ್ರತ್ಯುತ್ತರ, (5 ಹಾಳೆಗಳು) ನಿ.ಪಿ-6 ದೂರುದಾರರು ಆರ್.ಟಿ.ಐ ಮಾಹಿತಿಯಡಿಯಲ್ಲಿ ಪಡೆದ ಮಾಹಿತಿಗಳು (14 ಹಾಳೆಗಳು), ನಿ.ಪಿ-7 ದಿನಾಂಕ 03.03.2017 ರ 12(3) ರ ವರದಿ ಅಸಲು ಪ್ರತಿ ಮತ್ತು ನಿ.ಪಿ-8 ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯ ದೃಢೀಕೃತ ಪ್ರತಿ ಈ ದಾಖಲೆಗಳನ್ನು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

14) ಪಿಡಬ್ಲ್ಯೂ-1 ರವರು ತಮ್ಮ ಸಾಕ್ಷ್ಯದಲ್ಲಿ ದಿನಾಂಕ 01.01.2016 ರಂದು ಮಾಹಿತಿ ಹಕ್ಕಿನಡಿಯಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿ, ಜೈನುದ್ದೀನ್ ಪಾಷಾ ಸರ್ಕಲ್‌ನಿಂದ ಅತ್ತಿಗುಡ್ಡೆ ರಸ್ತೆ ವಿಸ್ತೀರ್ಣ 2.25 ಮೀಟರ್ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾಹಿತಿ ಕೇಳಲಾಗಿದ್ದು, ಆ ಬಗ್ಗೆ ನೀಡಿದ ಮಾಹಿತಿಯಂತೆ ಸ್ಥಳದಲ್ಲಿ ಪೂರ್ಣಗೊಂಡ ಕಾಮಗಾರಿ ವಿಸ್ತೀರ್ಣ 2.25 ಮೀಟರ್ ಬದಲಾಗಿ 1.03 ಮೀಟರ್ ರಸ್ತೆ ಎರಡೂ ಬದಿಯಲ್ಲಿ ಕಾಮಗಾರಿಯಾಗಿರುತ್ತದೆಂದು ಮಾಹಿತಿ ನೀಡಿದ್ದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ. ರಸ್ತೆ ಕಾಮಗಾರಿಯು ಜೈನುದ್ದೀನ್‌ಪಾಷಾ ಸರ್ಕಲ್‌ನಿಂದ ಅತ್ತಿಗುಡ್ಡೆ ರಸ್ತೆಯವರೆಗೆ ಮಾಡಲಾದ ರಸ್ತೆ ಕಾಮಗಾರಿಯು 11.90 ಮೀಟರ್ ಬದಲಾಗಿ 11.44 ಮೀಟರ್ ವಿಸ್ತೀರ್ಣದ ಕಾಮಗಾರಿಯಾಗಿರುತ್ತದೆಂದು ಹಾಗೂ ರಸ್ತೆಯ ಅಗಲ ಸಹ ನಿಗದಿಪಡಿಸಿದಂತೆ ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು, ಈ ಕಾರಣದಿಂದ ತಾನು ಈ ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಗೆ ನಿ.ಪಿ-1 ರಿಂದ 3 ರಂತೆ ದೂರು ಸಲ್ಲಿಸಿರುವುದಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ತಾನು ಮಾಹಿತಿ ಹಕ್ಕಿನಡಿಯಲ್ಲಿ ಪಡೆದ ಮಾಹಿತಿಯನ್ನು ನಿ.ಪಿ-4 ಎಂದು ಹಾಗೂ ನೀಡಿದ ಪ್ರತ್ಯುತ್ತರ ವರದಿಯನ್ನು ನಿ.ಪಿ-5 ಎಂದು,

ಮಾಹಿತಿಹಕ್ಕಿನಡಿಯಲ್ಲಿ ಪಡೆಯಲಾದ ದಾಖಲೆಗಳನ್ನು ನಿ.ಪಿ-6 (14 ಹಾಳೆಗಳು ಎಂದು ಗುರುತಿಸಿರುತ್ತಾರೆ.

ಈ ಸಾಕ್ಷಿದಾರನು ತನ್ನ ಪಾಟೀ ಸವಾಲಿನಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ನುಡಿದಿರುತ್ತಾರೆ

“ I have made allegation in respect of road and drainage having lesser width. I have not verified the plan to understand the provision made for the width of the road and drainage. On the basis of the documents I have made allegations. I have not verified the measurement book and bills ”.

“ One Sri. H.S. Sudindra has inspected these works. At that time I was present. At that time I have not furnished the additional documents. I.O. has drawn the mahazar. The discrepancies are recorded in the mahazar. The mahazar is marked as Ex. D-2. I have received the information dated 21.11.2015 as per the documents now shown to me. It is marked as Ex. D-3 (3 sheets). I have noted the measurement recorded by I.O. in the mahazar and then signed the mahazar ”.

“ I have brought to the notice to I.O. regarding the discrepancies of the drainage and road. I have not

produced the photographs. After I.O. inspected the works I have not secured further information ”.

ಈ ಮೇಲ್ಕಂಡಂತೆ ದೂರುದಾರರು ನುಡಿದಿರುವುದನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮಾಹಿತಿ ಹಕ್ಕಿನಡಿಯಲ್ಲಿ ನೀಡಲಾದ ದಾಖಲೆಗಳ ಆಧಾರದ ಮೇಲೆ ಮಾತ್ರ ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆಂಬುದು ಸ್ಪಷ್ಟವಾಗುತ್ತದೆ. ಅಲ್ಲದೆ, ನಿ.ಡಿ-3 ದಾಖಲೆಯನ್ನು ತಾನು ಪಡೆದುಕೊಂಡಿರುವುದನ್ನು ನಿಜವೆಂದು ಒಪ್ಪಿಕೊಂಡಿರುತ್ತಾರೆ. ನಿ.ಡಿ-3 ದಾಖಲೆಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಈ ಹಿಂದೆ ದೂರುದಾರರಿಗೆ ಮಾಹಿತಿ ಹಕ್ಕಿನಡಿಯಲ್ಲಿ ನೀಡಲಾದ ದಾಖಲೆಯಲ್ಲಿ ತಪ್ಪಾಗಿ ತೋರಿಸಿರುವುದಾಗಿ ಹಾಗೂ ಸದರಿ ತಪ್ಪು ಮಾಹಿತಿಯು ಕೆಲಸದ ಒತ್ತಡದಿಂದ ನೀಡಿರುವುದಾಗಿ ಹಾಗೂ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ನೀಡಿರುವುದಿಲ್ಲವೆಂದು ಕ್ಷಮೆಯಾಚಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಅಲ್ಲದೆ, ಕಾಮಗಾರಿಯು ಅನುಮೋದಿತ ನಕ್ಷೆ ಪ್ರಕಾರ ಮತ್ತು ವಾಸ್ತವಿಕವಾಗಿ ನಿರ್ವಹಿಸಿರುವ ರಸ್ತೆ ಕಾಮಗಾರಿ ಅಗಲ 11.90 ಮೀಟರ್ ಹಾಗೂ 1.05 ಮೀಟರ್ ಅಗಲದ ಡ್ರೈನೇಜ್ ಎರಡೂ ಬದಿ ಸೇರಿ 2.10 ಮೀಟರ್ ಇರುತ್ತದೆಂದು, ಒಟ್ಟು ಕಾಮಗಾರಿ ಅಗಲ 14 ಮೀಟರ್‌ಗಳು ಇರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ.

15) ಅದೇ ಪ್ರಕಾರ ಯೋಜನಾ ವರದಿಯಂತೆ 10 ಮೀಟರ್ ಅಗಲದ ರಸ್ತೆಯಿದ್ದು, ರಸ್ತೆ 2 ಬದಿಯಲ್ಲಿ 2.00 ಮೀಟರ್ + 2.00 ಮೀಟರ್ ಒಟ್ಟು 4 ಮೀಟರ್ ಅಗಲದ ಡ್ರೈನೇಜ್ ಮತ್ತು ಪುಟ್‌ಪಾತ್ ಇದ್ದು, ಒಟ್ಟು ರಸ್ತೆಯ ಅಗಲ 14.00 ಮೀಟರ್‌ಗಳು ಇರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ. ದೂರುದಾರರಿಗೆ ಈ ನಿ.ಡಿ-3 ದಾಖಲೆಯನ್ನು ದಿನಾಂಕ 21.11.2015 ರಂದು ನೀಡಿದ್ದಾಗ್ಯೂ ಸದರಿ ದಾಖಲೆಯನ್ನು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರಪಡಿಸದೆ ನಿಜಾಂಶ ಮರೆಮಾಚಿರುವುದು ಸ್ಪಷ್ಟವಾಗುತ್ತದೆ. ಈ ಹಿಂದೆ ನೀಡಲಾದ ನಿ.ಡಿ-4 ತಪ್ಪು ಮಾಹಿತಿಯುಳ್ಳ ಮಾಹಿತಿಹಕ್ಕಿನಡಿಯಲ್ಲಿಯ ದಾಖಲೆಯ ಆಧಾರದ ಮೇಲೆ ದೂರು ಸಲ್ಲಿಸಿರುವುದು

ಸ್ಪಷ್ಟವಾಗುತ್ತದೆ. ಕಾರಣ, ದೂರುದಾರರು ಪ್ರಾಥಮಿಕವಾಗಿ ನಿ.ಪಿ-1 ದೂರಿನಲ್ಲಿ ಹೇಳಿರುವ ಸಂಗತಿಯನ್ನು ಪೂರಕ ಸಾಕ್ಷ್ಯವನ್ನು ನೀಡಿ ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ವಿಫಲವಾಗಿರುತ್ತಾರೆ.

16) ಪಿ.ಡಬ್ಲ್ಯೂ-2 ರವರು ಈ ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಯ ಉಪ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-3 ರವರಾಗಿದ್ದು, ಇವರು ನಿ.ಪಿ-7 ರಂತೆ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 12(3) ರಡಿಯಲ್ಲಿ ಟಿಪ್ಪಣಿ ಮಂಡಿಸಿರುವ ಬಗ್ಗೆ ನುಡಿದಿರುತ್ತಾರೆ. ಆದರೆ, ಈ ಆ.ಸ.ನೌ ರವರುಗಳ ಮೇಲೆ ಹೊರಿಸಿರುವ ಆರೋಪಕ್ಕೆ ಪೂರಕವಾಗುವಂತೆ ಸಾಕ್ಷ್ಯ ನುಡಿದಿರುವುದಿಲ್ಲ. ಲೋಕಾಯುಕ್ತ ತನಿಖಾಧಿಕಾರಿಯಾದ ಶ್ರೀ ಹೆಚ್.ಎಸ್. ಸುಧೀಂದ್ರ, ಎ.ಇ.ಇ.-2 ರವರ ತನಿಖಾ ವರದಿಯಂತೆ ರಸ್ತೆಯ ಅಗಲ 11 ಮೀಟರ್ ಇದ್ದಿರುವುದಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ಆ.ಸ.ನೌ ರವರುಗಳು ನೀಡಿದ ಆಕ್ಷೇಪಣೆ ಮತ್ತು ತನಿಖಾಧಿಕಾರಿಯವರ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ವ್ಯತ್ಯಾಸವಿರುವುದಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ಈ ಆ.ಸ.ನೌ ರವರುಗಳು ಸಲ್ಲಿಸಿದ ದಾಖಲೆಗಳಲ್ಲಿ ಮಾಡಲಾದ ಸಹಿಯ ಬಳಿ ದಿನಾಂಕ ಕಾಣಿಸಿರಲಿಲ್ಲವೆಂದು ಹೇಳಿರುತ್ತಾರೆ.

17) ಪಿ.ಡಬ್ಲ್ಯೂ-3/ಹೆಚ್.ಎಸ್. ಸುಧೀಂದ್ರ ಲೋಕಾಯುಕ್ತ ತನಿಖಾಧಿಕಾರಿಗಳು ನುಡಿಯುವುದೇನೆಂದರೆ, ತಾನು ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿ ಪರಿಶೀಲಿಸಿರುವುದಾಗಿ ಈ ಬಗ್ಗೆ ಈ ಕೆಳಕಂಡಂತೆ ನುಡಿದಿರುತ್ತಾರೆ.

“ On inspection, I found that the allegation of CW-1 regarding width of the road was found incorrect ”.

“ At the time of inspection, DGOs present and orally told that the information given under RTI Act was incorrect by oversight. Later, they gave the same in writing also as per Ex.

D-3. In the spot, I also conducted mahazar as per Ex. D-2. The DGOs have shown the documents to me depicting in the width of the drainage on both side and it was measuring 1.05 meters on each side, totally 2.10 meters”.

ಈ ರೀತಿ ನುಡಿದಿದ್ದು ತಾನು ಈ ಬಗ್ಗೆ ನಿ.ಪಿ-8 ರಂತೆ ತನಿಖಾ ವರದಿ ಸಲ್ಲಿಸಿರುವುದಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಆ.ಸ.ನೌ ಪರ ವಕೀಲರು ಮಾಡಿದ ಪಾಟೀ ಸವಾಲಿನಲ್ಲಿ, ಈ ಕೆಳಕಂಡಂತೆ ನುಡಿದಿರುತ್ತಾರೆ.

“ It is right to suggest that there is no financial implication/loss to Government in this sanctioned work. It is right to suggest that submission of revised estimate does not arise. It is right to suggest that I saw Electronic measurement book and it was correct and since there is E-measurement book, it is not necessary to enter in regular measurement book ”.

“At the time of spot inspection and verification of relevant documents I did not find any discrepancies regarding road and drainage work. I cannot remember video CD prepared or not ”.

18) ಈ ರೀತಿ ತನಿಖಾಧಿಕಾರಿ ನುಡಿದಿರುವುದನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಯಾವುದೇ ರೀತಿಯ ಹಣ ದುರುಪಯೋಗವಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಸರ್ಕಾರಕ್ಕೆ ಯಾವುದೇ ಆರ್ಥಿಕ ನಷ್ಟ ಉಂಟಾಗಿರುವುದಿಲ್ಲವೆಂದು ನುಡಿದಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ಈ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟ E-measurement ಪುಸ್ತಕವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಅದು ಕ್ರಮಬದ್ಧವಾಗಿರುತ್ತದೆಂದು ನುಡಿದಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ಈ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳಲ್ಲಿಯೂ ಸಹ ಯಾವುದೇ ವ್ಯತ್ಯಾಸವಿರುವುದಿಲ್ಲವೆಂಬುದು ತನಿಖಾ ಕಾಲಕ್ಕೆ ಕಂಡುಬಂದಿರುವುದಾಗಿ ಸ್ಪಷ್ಟವಾಗಿ ನುಡಿದಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ ನಿ.ಓ-8 ತನಿಖಾ ವರದಿಯಲ್ಲಿಯೂ ಹೇಳಿರುತ್ತಾರೆ.

19) ಅ.ಸ.ನೌ 1 ರಿಂದ 5 ರವರು ಡಿ.ಡಬ್ಲ್ಯೂ-1 ರಿಂದ 5 ಎಂದು ಮೌಖಿಕ ಸಾಕ್ಷ್ಯ ನುಡಿದಿದ್ದು ನಿ.ಡಿ.-4 ರಿಂದ 14 ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಫರ್ಯಾದುದಾರರು ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ದೂರು ನೀಡಿದ್ದು, ರಸ್ತೆ ಕಾಮಗಾರಿಯ ಉದ್ದಳತೆಯ ಉದ್ದದಲ್ಲಾಗಲೀ ಅಥವಾ ಅಗಲದಲ್ಲಾಗಲೀ ಯಾವುದೇ ವ್ಯತ್ಯಾಸದಿಂದ ಕೂಡಿದ ಕಾಮಗಾರಿ ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ ಈ ಬಗ್ಗೆ ದಾಖಲೆಗಳಲ್ಲಿಯೂ ಸಹ ಯಾವುದೇ ವ್ಯತ್ಯಾಸವಿರುವುದಿಲ್ಲವೆಂದು ನುಡಿದಿರುತ್ತಾರೆ. ಅಲ್ಲದೆ, ಈ ಕಾಮಗಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಇ-ಮೆಸರ್‌ಮೆಂಟ್ ಪುಸ್ತಕ ಕಾಯ್ದಿಟ್ಟಿರುವುದಾಗಿ ಆದರೆ, ಯಾವುದೇ ರೀತಿಯ ಅಕ್ರಮವೆಸಗಿರುವುದಿಲ್ಲವೆಂದು ನುಡಿದಿರುತ್ತಾರೆ. ಈ ದೂರುದಾರರು ಪ್ರಾರಂಭದಲ್ಲಿ ನೀಡಲಾದ ಮಾಹಿತಿಹಕ್ಕಿನಡಿಯಲ್ಲಿಯ ತಪ್ಪು ಮಾಹಿತಿಯುಳ್ಳ ದಾಖಲೆಗಳ ಆಧಾರದ ಮೇಲೆ ಈ ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ತದನಂತರ ನೀಡಲಾದ ಸರಿಯಾದ ಮಾಹಿತಿಯುಳ್ಳ ಮಾಹಿತಿ ಪತ್ರ ನಿ.ಡಿ.-3 ನ್ನು ದೂರುದಾರರು ಮರೆಮಾಚಿ ಈ ದೂರು ಸಲ್ಲಿಸಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಲೋಕಾಯುಕ್ತ

ಸಂಸ್ಥೆಯ ತನಿಖಾಧಿಕಾರಿಯವರೇ ಈ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಲೋಪವಾಗಲೀ ಅಥವಾ ಹಣದ ದುರ್ಬಳಕೆಯಾಗಲೀ ಆಗಿರುವುದಿಲ್ಲವೆಂದು ವರದಿ ನೀಡಿರುತ್ತಾರೆ ಮತ್ತು ಸಾಕ್ಷ್ಯ ನುಡಿದಿರುತ್ತಾರೆ.

20) ಮುಂದುವರೆದು, ಈ ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರುಗಳ ಮೇಲೆ ಹೊರಿಸಲಾದ ಮತ್ತೊಂದು ಆರೋಪವೆನೆಂದರೆ, ಆ.ಸ.ನೌ ರವರುಗಳು ಸಲ್ಲಿಸಲಾದ ದಾಖಲೆಗಳಲ್ಲಿ ಸಹಿ ಮಾತ್ರ ಮಾಡಿದ್ದು ಪಕ್ಕದಲ್ಲಿ ದಿನಾಂಕ ನಮೂದಿಸಿರುವುದಿಲ್ಲವೆಂದು ಹೇಳಿರುತ್ತಾರೆ. ಸದರಿ ದಾಖಲೆಯ ಬರವಣಿಗೆಯಲ್ಲಿಯೇ ದಿನಾಂಕ ಕಾಣಿಸಿರುವುದರಿಂದ ಸಹಿಯ ಪಕ್ಕದಲ್ಲಿ ದಿನಾಂಕ ನಮೂದಿಸಬೇಕೆಂಬ ಬಗ್ಗೆ ನಿರ್ದಿಷ್ಟವಾದ ನಿಯಮವಿರುವುದನ್ನು ಶಿಸ್ತುಪ್ರಾಧಿಕಾರವು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ವಿಫಲವಾಗಿರುತ್ತದೆ. ಕಾರಣ, ಈ ಆರೋಪವನ್ನು ಸಹ ಶಿಸ್ತುಪ್ರಾಧಿಕಾರವು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ವಿಫಲವಾಗಿರುತ್ತದೆಂದು ತೀರ್ಮಾನಿಸಲಾಗಿರುತ್ತದೆ.

21) ಈ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದವರು ನೀಡಿರುವ ಮೌಖಿಕ ಮತ್ತು ದಸ್ತಾವೇಜು ಸಾಕ್ಷ್ಯಗಳು ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರುಗಳ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆಪಾದನೆಯಾದ ದುರ್ನಡತೆ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪಗಳನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ವಿಫಲವಾಗಿರುತ್ತದೆಂದು ನಿರ್ಣಯಿಸಲಾಗಿದೆ. ಈ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದ ಅಂಶ 1 ಕ್ಕೆ ನಕಾರಾತ್ಮಕವಾಗಿ ಉತ್ತರಿಸಲಾಗಿದೆ.

ಅಂಶ-2: ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಗಾಗಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಲಾಗಿದೆ.

ಆದೇಶ

ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದವರು ಆ.ಸ.ನಂ-1) ಶ್ರೀ ವಿಜಯಕುಮಾರ್ ಚತುರೆ, ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ (2) ಶ್ರೀ ಎಂ.ಜಿ. ವಿಜಯಕುಮಾರ್, ಹಿಂದಿನ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾಕಛೇರಿ, ಕಲಬುರಗಿ (ಹಾಲಿ ನಿವೃತ್ತ) (3) ಶ್ರೀ ಶಿವಯೋಗಿ ಡೊಳ್ಳನ್, ಪ್ರಭಾರ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ (4) ಶ್ರೀ ಗಿರೀಶ್ ಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ ಮತ್ತು (5) ಶ್ರೀ ಸಂತೋಷ್, ಸಹಾಯಕ ಇಂಜಿನಿಯರ್, ಕೆಆರ್‌ಡಿಸಿಎಲ್ ಯೋಜನಾ ಕಛೇರಿ, ಕಲಬುರಗಿ ರವರುಗಳ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪ (i) ರಿಂದ (iv) ನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತುಪ್ರಾಧಿಕಾರವು ವಿಫಲವಾಗಿದೆ ಎಂದು ನಿರ್ಣಯಿಸಲಾಗಿದೆ.

ಈ ವರದಿಯನ್ನು ಮಾನ್ಯ ಉಪಲೋಕಾಯುಕ್ತ-1 ರವರಿಗೆ ಮುಚ್ಚಿದ ಲಕೋಟೆಯಲ್ಲಿ ಸಲ್ಲಿಸುವಂತೆ ಕಛೇರಿಗೆ ಆದೇಶಿಸಲಾಗಿದೆ.

31ನೇ ಡಿಸೆಂಬರ್ 2020

(ಸೆಲ್ವಕುಮಾರ್.ಪಿ)

ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-16,
ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ,
ಬೆಂಗಳೂರು.

PHERIST

Particulars of Documents	
Order Sheet File	(Original)
Documents containing :	
I. 12(3) report of Hon'ble Upalokayukta-1, dated: 03/03/2017	(xerox).
II. Government Order No. No. ಲೋಇ 92 ಸೇಇವಿ 2017 Bengaluru dated 15/05/2017.	(xerox).
III. Nomination order No: Uplok-1/DE/666/2017 of Hon'ble Upalokayukta-1, Bangalore dated: 19/05/2017.	(xerox)
IV. First Oral Statement of DGOs 1 to 5	(original)
V. Covering letter of Police Inspector, Lokayukta, Kalburgi dated 20.06.2017 along with Served Articles of Charges dt.31/05/2017	(Original)
VI. Written Statement of DGOs 1, 3, 4 & 5 dt. 23/09/2017.	(original)
VII. Written Statement of DGO-2 dt. 18/11/2017 along with enclosures	(original)
VIII. Application for adoption of Cross-examination of PW-2 on behalf of DGO-2 along with covering letter of Advocate for DGO-2 dated 18.11.2017	(Xerox).
IX. Second oral statement of DGOs 1, 3, 4 & 5 dt. 21/07/2018	(original)
X. Application of Advocate for DGO-2 dated 21.07.2018 for adoption of Cross-examination of PW-2	(Original)

XI. Second oral statement of DGO-2 dated 19/09/2018 (original)
XII. Written Arguments of DGO-2 dated 22.10.2018 (Original)
XII. Written Defence of DGO-1,3,4 & 5 dated 22.10.2016 (Original)
XIII. Written Brief for DGOs 1, 3, 4 & 5 dated 18.12.2018. (Original)
Witness examined on behalf of the Disciplinary Authority
PW-1: Sri. Allappa , Devadurga Town, Raichur District (Complainant). (Original)
PW-2: Sri. Oonkarmurthy , the then Deputy Registrar of Enquiries-3, KLA, Bengaluru (Scrutiny Officer) (Original)
PW-3: Sri. Sudheendra H.S. , the then Assistant Executive Engineer, Lokayukta, Bengaluru (Investigation Officer), (Original)
Witness examined on behalf of the DGOs
DW-1: Sri. M.G. Vijayakumar , the then Executive Engineer, KRDCCL, Project Office Kalburgi (DGO-1) (Original)
DW-2: Sri. Shivayogi Dollin , I/c Executive Engineer (DGO-3) (Original)
DW-3: Sri. Girih Kumar , Assistant Executive Engineer (DGO-4) (Original)
DW-4: Sri. Santhosha , Assistant Engineer (DGO-5) (Original)
DW-5: Sri. Vijayakumar Chathure , Executive Engineer (DGO-2) (Original)

Documents marked on behalf Disciplinary Authority (Ex.P1 to Ex.P.44)	
Ex.P-1:	Complaint of complainant dated 11/05/2015 (original)
Ex.P-2:	Form No.I (complaint) dated 09/05/2015 (original)
Ex.P-3 :	Form No. II (Affidavit) dated 09/05/2015 (original)
Ex.P-4:	Copy of RTI information along with covering letter of Public Information Officer, KSRDCL. Bengaluru (2 sheets) (Xerox)
Ex.P-5:	Rejoinder of complainant dated 11/04/2016 (5 sheets) (Original)
Ex.P-6:	The xerox copy of information secured under RTI Act (14 sheets) (Xerox)
Ex.P-7:	12(3) report of Karnataka Lokayukta Act, 1984 dated 03.03.2017. (Original)
Ex.P-8:	Copy of Investigation Report of IO (True copy)
Documents marked on behalf of the DGO	
Ex. D-1 :	Certified copy of information secured by the complainant under RTI (Certified copy)
Ex. D-2 :	Mahazar dated: 29.12.2015 (Original)
Ex. D-3:	RTI information dated:21.11.2015 (3 sheets). (original)
Ex.D-4:	Copy of CTC of DGO-1 dated 17.07.2014 (reporting) (Xerox)
Ex. D-5:	CTC of DGO-1 dated 28.02.2015 (Retiring) (Original)

Ex. D-6: Copy of relieving order of DGO-1 dated 26.02.2015 (Xerox)
Ex. D-7: Copy of Contract for consultancy services. (Certified Xerox)
Ex. D-8: True copy of (1) Deputation order, (2) relieving Order (3) CTC (4) Officer Order (5) relieving order (6) CTC (7) reposting order (8) CTC/handing over charge pertains to DGO-3. (Certified Xerox)
Ex. D-9: True copy of CTC dated 30.08.2017 and CTC dtd 31.07.2010 pertains to DGO-4 (Certified Xerox)
Ex. D-10: Copies of three electroic measurement book pertains to DGO-4 (Certified Copy)
Ex. D-11: Copy of Circular dated 10.05.2012 (Certified Copy)
Ex. D-12: Eleven photos taken at the time of inspection (Original)
Ex. D-13: Copy of CTC of DGO-2 dated 03.01.2014 (Joining) (Self attested xerox)
Ex. D-14: Copy of CTC of DGO-2 dated 17.07.2014 (relieving) (Self attested xerox)

31st December 2020


(SELVA KUMAR.C)

Additional Registrar Enquiries-16
Karnataka Lokayukta
Bangalore.

